

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-514**

IB-2970/ND/2019

IA/4721/2023, IA/2464/2022, IA/2465/2022, IA/3480/2022

**IN THE MATTER OF:**

Neha Jain

....Applicant

**Vs.**

Venessa Metals and Alloys Pvt. Ltd.

.....Respondent

**SECTION**

U/s 9 IBC CIRP

**Order delivered on 22.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent : Mr. Bhuvan Arora, Adv. for R-1 & R-2

For the Assignee : Mr. Abhishek Parmar, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA/4721/2023:-**

Ld. Liquidator in person is present and submitted that in terms of order dated 16.10.2023, they have filed the necessary affidavit regarding closing of liquidation Bank account and the same is now available on the e-portal of the Tribunal. Order in this matter is **reserved**.

**IA/2464/2022, IA/2465/2022, IA/3480/2022:-**

Ld. Counsel on behalf of Assignee is present. Ld. Counsel on behalf of Respondents are present and submitted that they have filed their reply. However,

their reply is not reflected on the e-portal. Ld. Counsel for the Respondents are directed to approach the Registry and cure the defects, if any. So that the same is reflected on the e-portal. List these applications on **03.06.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**